# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting due for 07.11.2013 but actually held on 08.11.2013

The meeting No.31/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 07.11.2013 but actually held on 08.11.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.30/AM-14, dated 31.10.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 31.10.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.31/AM-14 dated 07.11.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 31/84-ALC3/2013 MEETING DATE : 07.11.2013

			Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Deferred
$\parallel_1$	HQ File :01/84/050/00204/AM14/		Lic.No/Date:0710095307 09.05.2013	Defer Date: 05.12.2013
	<b>Decision:</b> The Committee considered	ed the case as per agenda alongwith	other relevant papers and c	observed that the

application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to remind the R.A. Bangalore and deferred the case for re-listing on 05.12.2013.

	Case No.:4/27/84-ALC3/2013	1		Status: Deferred
$\ _2$	HQ File :01/84/050/00205/AM14/		I	Defer Date: 05.12.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to remind the R.A. Bangalore and deferred the case for re-listing on 05.12.2013.

Case No.:2/24/84-ALC3/2013	Party Name: GANGA ACROWOOLS LIMITED	07.11.2012	Status: Approved
HQ File :01/84/050/00160/AM14/		Lic.No/Date:3010095470 18.07.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Acrylic Nylon blended	25,000	Acrylic Fibre 2-4 D	23,625 Kgs
	dyed yarn (under worsted	Kgs.		(including 5%
	system)(90% Acrylic			wastage)
	content 10% Nylon		Nylon Top 2-4 D	2625 Kgs
	content)			(including 5%
				wastage)
			Cationic Dyes 100% strength	300 Kgs

	(including 5%
	wastage)
	Misc. Chemicals (Retarder/ 1600 Kgs.
	Lev. Agent/Softner
	(Hydrophilic/ Cationic/
	Bulky/Silicon), Softner Flakes,
	Dyes Fixation Accelerator,
	Guar Gum, Defoamer/De-
	Areating agent Textile
	Auxiliaries
	Metal complex dyes 100% 50 Kgs.
	strength

Case No.:1/27/84-ALC3/2013	·	Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Approved
HQ File :01/84/050/00202/AM14/		Lic.No/Date:2210014193 05.09.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.09/13 held on 07.06.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Garments of non-woven fabric	1,50,000	Non-woven fabric (SMS),	16,950 Kgs.
	(Gowns) made of non-woven fabric	Nos.	GSM-35+/-10%	-
	(SMS), GSM-35+/-10%			
2.	Garments of non-woven fabric	1,20,000	Non-woven fabric (SMS),	19,842 Kgs.

	(Gowns) made of non-woven fabric	Nos.	GSM-50+/-10%			
	(SMS), GSM-50+/-10%					
The GSM	The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

	Case No.:10/31/84-ALC3/2013	Party Name: VEDA PATCH WORKS	Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Deferred
	HQ File :01/84/050/00223/AM14/	RLA File :04/24/040/00144/AM14/	Lic.No/Date:0410150373 26.09.2013	Defer Date: 12.12.2013
5	<b>Decision:</b> The Committee considered	the case as per agenda alongwith other	er relevant papers and observed	hat applicant firm

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the sample of export and import product (small size) and calculation sheet of export product indicating the wastage claimed in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 12.12.2013.

Case No.:5/27/84-ALC3/2013	11 3	Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Deferred
HQ File :01/84/050/00206/AM14/		Lic.No/Date:0410150522 03.10.2013	Defer Date: 05.12.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued deficiency letter to applicant firm for furnishing the requisite information vide letter dated 06.11.2013 in support of their proposal. Accordingly, the Committee has decided to await the requisite information/details from the applicant firm and deferred the case for re-listing on 05.12.2013.

Case No.:7/31/84-ALC3/2013	1	07.11.2012	Status: Approved
HQ File :01/84/050/00220/AM14/	RLA File :07/24/040/00231/AM14/	Lic.No/Date:0710098802	

<b>Decision:</b> The Com	nmittee considered the case as pe	er agenda alongwith other re-	levant papers and went	through the details
submitted in this case	e. Accordingly, Committee as p	er CAD/CAM & measurem	nent chart of the export	product and after
deliberations decided	to ratify the Advance Authorization	on issued in this case as detail	iled below:-	

||04.10.2013

	enociations decided to fathly the Fiedunice Fitation Estica in this case as detailed below.					
S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Ladies Shirt-Blouse made of	5400 Nos.	100% Linen dyed fabric,	15,012 Sq.		
	100% Linen dyed fabric, GSM-		GSM-145+/-10%	meter		
	145+/-10%, Style No. 7554					
2.	Ladies Top made of 100% Linen	6020 Nos.	100% Linen dyed fabric,	9331 Sq.		
	dyed fabric, GSM-145+/-10%,		GSM-145+/-10%	meter		
	Style No. 7555C					

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/31/84-ALC3/2013	1 3	Status: Deferred
8	HQ File :01/84/050/00219/AM14/	RLA File :05/24/040/00222/AM14/	Defer Date: 05.12.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 05.12.2013.

Case No.:1/31/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	07.11.2012	Status: Approved
HQ File :01/84/050/00214/AM14/	RLA File :05/23/040/00293/AM14/	Lic.No/Date:0510368400 14.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 100%	5190 Nos.	100% Rayon printed	13,702 Sq.
	Rayon printed woven fabric,		woven fabric, GSM-137+/-	meter
	GSM-137+/-10%, Style No.		10%	
	WD34H93			
2.	Ladies Romper made of 100%	1120 Nos.	100% Rayon printed	1904 Sq.
	Rayon printed woven fabric,		woven fabric, GSM-137+/-	meter
	GSM-137+/-10%, Style		10%	
	No.WD34H93			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/31/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	07.11.2012	Status: Approved
HQ File :01/84/050/00215/AM14/		Lic.No/Date:0510368381 14.10.2013	:

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

	1.	Ladies Top made of 100% Linen	19,150	100% Linen dyed knitted	4251 Kgs.
		dyed knitted fabric, GSM-	Nos.	fabric, GSM-125+/-10%	
10		125+/-10%, Style No. 7262156			
	2.	Ladies Top made of 100% Linen	1800 Nos.	100% Linen dyed knitted	576 Kgs.
		dyed knitted fabric, GSM-		fabric, GSM-125+/-10%	
		125+/-10%, Style No. 7272157			
	3.	Ladies Top made of 100% Linen	5900 Nos.	100% Linen printed knitted	1829 Kgs.
		printed knitted fabric, GSM-		fabric, GSM-125+/-10%	
		125+/-10%, Style No. 7262169			
	4.	Ladies Top made of 100% Linen	2000 Nos.	100% Linen printed knitted	660 Kgs.
		printed knitted fabric, GSM-		fabric, GSM-125+/-10%	
		125+/-10%, Style No. 7272162			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 3	I	Status: Deferred
11	HQ File :01/84/050/00216/AM14/			Defer Date: 05.12.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.12.2013.

II I		07.11.2012	Status: Approved
HQ File :01/84/050/00217/AM14/		Lic.No/Date:0510368498 15.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Top in 100% Polyester	4300 Nos.	100% Polyester solid dyed	6327	Sq.
	solid dyed woven fabric, GSM-		woven fabric, GSM-121+/-	meter	
	121+/-10%, Style No.7638760		10%		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/31/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Approved
HQ File :01/84/050/00218/AM14/	RLA File :05/24/040/00253/AM14/	Lic.No/Date:0510368506 15.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Dress made of 84%	2000 Nos.	84% Polyester 16% Linen	1100 Kgs.	
	Polyester 16% Linen yarn dyed		yarn dyed knitted fabric,		
	knitted fabric, GSM-190+/-10%,		GSM-190+/-10%		
	Style No.324353				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/31/84-ALC3/2013	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Approved
HQ File :01/84/050/00222/AM14/		Lic.No/Date:3510042467 22.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

- 11						
	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Polyester/Polyester Corespun		Polyester Filament yarn	7,07,000 Kgs.	
		yarn/sewing thread 70/30 made out of 70% Polyester Filament yarn+ 30% Polyester Staple Fibre blend	Kgs.	Polyester Staple Fibre	3,15,000 Kgs.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	-	Meet No/Date:31/84-ALC3/2013 07.11.2013	Status: Deferred
HQ File :01/84/050/00221/AM14/			Defer Date: 05.12.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued deficiency letter to applicant firm for furnishing the requisite information vide letter dated 06.11.2013 in support of their proposal. Accordingly, the Committee has decided to await the requisite information/details from the applicant firm and deferred the case for re-listing on 05.12.2013.

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## MANUAL AGENDA CASE

(16)

Case No.353	M/s Gajananya Silk Fabrics, Bangalore		
NC 31/AM-14, dt. 07.11.2013	File No.01/84/50/075/AM-14/DES-V		
Ratification of input output norms against Advance Authorization No.0710095279 dated 09.05.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.12.2013.

(17)

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	Case No.354	M/s Orient Craft Ltd., New Delhi		
	NC 31/AM-14, dt. 07.11.2013	File No.01/84/171/101/AM-14/DES-V		
	Fixation of input output norms in respect of Annual Advance Authorization No.0510307324 dated			
	04.11.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Hand Quilted Coverlet made of	450 pcs.	100% Linen unwashed	7.90 Sq.
	100% Linen woven fabric,		woven fabric, GSM-180+/-	meter per
	GSM-180+/-10%, Size-70"x90"		10%. Width-125"	piece
2.	Hand Quilted Sham made of	640 pcs.	100% Linen unwashed	1.52 Sq.
	100% Linen woven fabric,		woven fabric, GSM-180+/-	meter per

GSM-180+/-10%, Size-14"x22" | 10%. Width-125"

piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.355	M/s Gaurav International, Gurgaon			
NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/072/AM-14/DES-V			
Fixation of input output norms in respect of Advance Authorization No.0510297522 dated				
25.07.2011.				

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the weight of the export product given in the shipping bills is not matching with the actual weight of export product. During the personnel hearing in the NC meeting held on 12.09.2013, the representative of applicant firm has informed that net quantity of export product on shipping bill was mentioned on assumption basis, which was a mistake. The applicant firm has provided copies of shipping bills vide SB No.5678611/01/10/2011 & 5677282/01/10/2011 which shows style No.4565. Accordingly, the Committee considering the sketch/sample & measurement of average size of particular style number of export product, the consumption of import fabric computed at 1.57 sq. meter per piece and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse made of 100%	2750 Nos.	100% Polyester printed	1.57 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-105+/-	per piece
	GSM-105+/-10%, Style No.4565		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

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	Case No.356	M/s Gaurav International, Gurgaon

	NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/096/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0510304523 dated 03.10.2011.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the weight of the export product given in the shipping bills is not matching with the actual weight of export product. During the personnel hearing in the NC meeting held on 12.09.2013, the representative of applicant firm has informed that net quantity of export product on shipping bill was mentioned on assumption basis, which was a mistake. The applicant firm has provided copies of shipping bills vide SB No.5556067/07/12/2011 & 5501739/09/12/2011 which shows style No.909138 & 893988. Accordingly, the Committee considering the sketch/sample & measurement of average size of particular style number of export product, the consumption of import fabric computed at 2.59 sq. meter per piece and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 100%	3947 Nos.	100% Polyester printed	2.59 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-106+/-	per piece
	GSM-106+/-10%, Style		10%	
	No.909138/893988			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.357	M/s Gaurav International, Gurgaon	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/095/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0510305155 dated 13.10.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the weight of the export product given in the shipping bills is not matching with the actual weight of export product. During the personnel hearing in the NC meeting held on 12.09.2013, the representative of applicant firm has informed that net quantity of export product on shipping bill was mentioned on assumption basis, which was a mistake. The applicant firm has provided copies of shipping bills vide SB No.6935063/02/01/2012 & 6935053//02/01/2012 which shows style

No.893967. Accordingly, the Committee considering the sketch/sample, CAD/CAM & measurement of average size of particular style number of export product, the consumption of import fabric computed at 3.74 sq. meter per piece and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 100%	3057 Nos.	100% Polyester printed	3.62 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-80+/-	per piece
	GSM-80+/-10%, Style No.893967		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.358	M/s Gaurav International, Gurgaon	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/098/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0510287538 dated 06.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the weight of the export product given in the shipping bills is not matching with the actual weight of export product. During the personnel hearing in the NC meeting held on 12.09.2013, the representative of applicant firm has informed that net quantity of export product on shipping bill was mentioned on assumption basis, which was a mistake. The applicant firm has provided copies of shipping bills vide SB No.3608314/10/05/2011 & 3694143//17/05/2011 which shows style No.843879. Accordingly, the Committee considering the sketch, measurement of average size of particular style number of export product. As per style/sample of the garment, the front side of ladies blouse is made in two panels seamed together vertically from centre and have inbuilt tie, belt underneath of neckline, without any seam, which attracts more wastage of fabric as compared to normal garment, the consumption of import fabric computed at 2.47 sq. meter per piece and after deliberations decided to ratify the

#### Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse made of 100% Rayon bleached woven fabric, GSM-90+/-10%, Style No.843879	3000 Nos.	100% Rayon bleached woven fabric, GSM-90+/-10%	2.45 Sq. meter per piece
2.	Ladies Blouse made of 100% Rayon dyed woven fabric, GSM- 90+/-10%, Style No.843879	2000 Nos.	100% Rayon dyed woven fabric, GSM-90+/-10%	2.45 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## (22)

Case No.359	M/s Chiripal Industries Ltd., Ahmedabad	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/50/281/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0810115375 dated 25.09.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.

### (23)

Case No.360	M/s Chiripal Industries Ltd., Ahmedabad	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/50/448/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.

(24)

Case No.361	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/50/427/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0310717396 dated 17.12.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.

(25)

Case No.346	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/50/426/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0310717760 dated 20.12.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.

(26)

Case No.363	M/s Madhu India Deco Ltd., Mumbai
NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from Noida Special Economic Zone, Noida. Therefore, the Committee after deliberations decided that as and when the requisite information/details will receive from NSEZ, Noida, the case will be placed before Norms Committee for taking a decision in the matter.

(27)

Case No.364		M/s ACV Products Pvt. Ltd., Theni, Tamil Nadu	
	NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/093/AM-14/DES-V	
Clarification regarding applicability of FPS Scheme for exports of Predominantly Cotton Blankets.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that NC has no role in this case. However, vide their e-mail, the applicant firm has requested this Department to close their case as further clarification is no longer required by them. Therefore, it has been decided to close the case.

(28)

Case No.365	M/s Iqra Traders, Maddur, Mandya District	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/162/146/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0310754793 dated 22.10.2013		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk dyed/ printed	99,010 Sq.	100% Natural Silk Fabric	1,00,000 Sq.
	fabric, GSM-60+/-10%, width-	meter	(undyed/ unprinted), GSM-	meter
	44"		60+/-10%, width-44"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.366	M/s Magsons Exports, New Delhi	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/171/108/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0510353859 dated 10.05.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of front 100% Polyester printed fabric and back made of 100% Polyester solid fabric, GSM-68+/-10%, (Style No.5831)		100% Polyester printed fabric, GSM-68+/-10%  100% Polyester solid fabric, GSM-68+/-10%	0.66 Sq. meter per piece  0.66 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.367	M/s Richa & Co. New Delhi	
NC 31/AM-14, dt. 07.11.2013	File No.01/84/50/174/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.0510362750 dated 16.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include style number TL287684MI in addition to the existing one in export product No.1 in this case. The Committee after deliberations decided to agree with the request of the applicant firm and include the style number TL287684MI in addition to the existing one in export product No.1 in this case. The style number of the export product No.1 may be read as under:-

"TL290181MI/TL287684MI."

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